

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 189 of 2019 IN
DFR No 506 of 2019

Dated : 6th February, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Adani Power Maharashtra Limited	...Appellant(s)
Vs.	
Maharashtra Electricity Regulatory Commission & Ors.	...Respondent(s)

Counsel for the Appellant(s) : Mr. Sajan Poovayya, Sr. Adv.
Mr. S. Venkatesh
Mr. Vikas Maini
Mr. Sandeep Rajpurohit
Ms. Nishtha Kumar

ORDER

DFR No 506 of 2019

Subject to curing the defects, issue notice to Respondents returnable on 12-2-2019. Dasti, in addition is permitted.

IA No. 189 of 2019
(Application for urgent listing)

We have heard learned counsel for the applicant/appellant. For the reasons set out in the application, list the matter on **12-02-2019** subject to curing the defects.

The Application is disposed of.

(S. D. Dubey)
Technical Member

tpd/js

(Justice Manjula Chellur)
Chairperson